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DEPUTY CHAIRMAN: Manjuran, we will continue tomorrow. There are two announcements.

## MESSAGES FROM THE HOUSE OF THE PEOPLE

- I. THE INDUSTRIAL DISPUTES (AMEND-MENT) BILL, 1953
- II. THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL, 1953

SECRETARY: Sir. I have to report to the Council the following messages received from the House of the People signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Industrial Disputes (Amendment) Bill, 1953, which has been passed as amended by the House at its sitting held on the 30th November, 1953."

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"In accordance with the provisions of rule 148, of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People at its sitting on the 1st December 1953 agreed without any amendment to the Employees' Provi-Funds (Amendment) 1953, which was passed by the Council of States at its sitting held on the 24th November, 1953."

I lay a copy of the Industrial Disputes (Amendment) Bill, 1953, as passed by the House of the People, on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1-30 P.M. tomorrow.

> The Council then adjourned till half past one of the clock Wednesday, the 2nd December 1953.